

with one surety in like amount to the satisfaction of this court/ Ld. Duty MM and with following conditions that:

1. He will not tamper with the evidence or intimidate any of the witness.
2. He shall co-operate in the investigation and will appear before IO and court as and when required and directed.
3. He will furnish her fresh address on record as and when she changes the same.
4. He will not commit the same or similar offence in future.

Bail bonds are furnished and accepted. Original ID and solvency proof of surety seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Applications in hand is disposed of.

Copy of this order be given dasti to the Id. Counsel for accused and copy of the same be also sent to the jail superintendent for compliance.

Ahlamd is directed to send the record to concerned court.

  
**(DEEPIKA THAKRAN)**  
**Duty MM-I (Mahila Court)**  
**West/ THC/Delhi**  
**25.08.2020**

26.08.2020

Present : Ld. APP for State.

Sh. Ajay Kumar Jha Ld. Counsel for applicant (through VC).

The present bail application has been filed on behalf of accused Saheb Kumar in the above mentioned case FIR wherein it is submitted that the applicant is in J/C since 23.08.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further stated that accused is not involved in any other case. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply was called from the IO wherein it is submitted that accused Sonia Narang alongwith all the touts Deepu Kumar, Sahib Kumar, Gyatri W/o Dhirender, Gayatri W/o Krishan & Mohit were arrested in the above mentioned. Accused Devender is still absconding if the accused released on bail then she can commit the same and similar offence and also threaten the witnesses and tamper with the evidence.

Consideration heard. Record perused.

During the course of arguments it is submitted by Id. Court that there is no purpose of keeping the accused in the custody since investigation will take time and therefore the accused be released on bail. Keeping note of the fact that the case of applicant falls under the purview of judgment of Arnesh Kumar Vs. State of Bihar and keeping in view recovery is to be effected from the accused person and custody of accused is not required for any purpose by the investigating officer and further holding that bail is rule and jail is an exception, hence the accused